

(c) the number of such cases in which State Governments played a role and the extent of their role in the process of land acquisition, State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) In addition to Seven Central Government Special Economic Zones (SEZs) and 11 State/Private Sector SEZs set-up prior to the enactment of the SEZs Act, 2005, approvals have been accorded in respect of 416 proposals for setting up of SEZs in the country.

(b) and (c) Land is a State subject. Central Government does not carry out any land acquisition process. In all cases of notified SEZs, the land has been either purchased directly by the developer from the landholders or the land is acquired by the State Government through its agencies and leased to the developer as per the policy and procedures of the respective State Governments. SEZ approvals are given on the recommendation of the respective State Governments.

Shortage of capital

2248. SHRI RAM KUMAR KASHYAP: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that poor infrastructural facilities including the power crisis have a great bearing on the industrial development and production;

(b) if so, the steps taken by the Ministry to improve infrastructural facilities including providing uninterrupted power supply to industrial establishments;

(c) whether industrial development is not picking up due to acute shortage of capital;

(d) whether it is also a fact that foreign investors desist from investing in industries involving large capital, long gestation period and slower recovery for the risk involved therein; and

(e) if so, the measures taken to overcome shortage of capital?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Infrastructure requirement is assessed from time to time as a part of planning process, keeping in view resources available. Government has taken a number of measures to develop the physical infrastructure to improve industrial climate in the country. These measures *inter alia* include, building of Industrial Corridors, National Investment and Manufacturing Zones (NIMZs) Mega Leather Clusters, Textile Parks, Sagarmala Project, Dedicated Freight Corridors etc. In order to ensure uninterrupted power supply, the Government

has taken a series of measures which *inter alia* include capacity addition through conventional and renewable sources, ensuring adequate supply of coal to power plants, expansion of transmission lines, preparation of State specific action plans, promotion of energy conservation, energy efficiency and other demand side management measures, expeditious resolution of issues relating to Environmental and Forest clearances for facilitating early completion of generation and transmission projects etc.

(c) and (d) Industrial development depends on a number of factors such as domestic demand, global economic conditions, land acquisition, environment/forest clearances, dispute resolution mechanism and sector specific issues etc.

(e) The Government has taken steps to boost the industrial production and growth. These, *inter alia*, include Startup India initiative as well as 'Make in India' programme under which 25 thrust sectors to provide a major push to manufacturing in India have been identified. The steps have been taken to create ease of doing business, including setting up of an Investor Facilitation Cell, launch of e-Biz portal and liberalizing policy for industrial license for defence industries. The Foreign Direct Investment (FDI) Policy and procedures have been simplified and liberalized progressively. For creation of state-of-art infrastructure, Government is implementing Delhi Mumbai Industrial Corridor (DMIC) Project. In addition, a number of other industrial corridor projects have been conceptualized.

Participation in International Seafood Fairs

2249. DR. R. LAKSHMANAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India participated in International Seafood Fairs to effectively market its marine products in major markets;

(b) if so, the details of International Seafood Fairs which were held during last three years and India's participation in those Fairs;

(c) whether participation in International Seafood Fairs emphatically increased marketing of India's marine products in major international markets; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

(b) The Marine Product Export Development Authority (MPEDA), a statutory body under the Administration of Ministry of Commerce and Industry dealing with marine products exports participates in important major International Seafood Fairs.